

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE PRODUCTION
LOK SABHA
UNSTARRED QUESTION NO.946
TO BE ANSWERED ON 3rd DECEMBER, 2021

DEFENCE INDUSTRIAL CORRIDORS

946. SHRI REBATI TRIPURA:

SHRIMATI VANGA GEETHA VISWANATH:

SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of DEFENCE
be pleased to state:

- (a) whether the Government has decided to set up defence industrial corridors in the country for defence equipment production;
- (b) if so, the details of the locations where the said corridors are to be set up along with the amount of funds estimated to be spent thereon;
- (c) whether some State Governments including Andhra Pradesh and Telangana have sent proposal to the Union Government for seeking assistance for setting up defence industrial corridors;
- (d) if so, the details thereof and the action taken thereon; and
- (e) whether the Government has taken steps to promote 'Aatmanirbhar Bharat' in the defence sector, if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) & (b) In the General Budget 2018-19, Central Government announced setting up of 02(two) Defence Industrial Corridors (DICs) in the country. In pursuance of the said announcement, it was further decided to set up one of these Corridors in Uttar Pradesh (UP) and another in Tamil

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Nadu (TN). Subsequently, six nodes, namely Aligarh, Agra, Chitrakoot, Jhansi, Kanpur and Lucknow were identified for Uttar Pradesh Defence Industrial Corridor (UPDIC) and five nodes, namely Chennai, Coimbatore, Hosur, Salem and Tiruchirappalli for Tamil Nadu Defence Industrial Corridor (TNDIC). Defence Industrial Corridors (DICs) are aimed at providing fillip to the defence manufacturing ecosystem in both States and attract investment worth Rs. 10,000 Crore in each of the DICs by the year 2024-25. The respective State Governments provide necessary lands, connectivity and basic infrastructure for the DIC.

(c) & (d): Subsequently, Government of India has received proposals from 08(eight) State Governments, including Telangana for setting up of Defence Industrial Corridors (DICs) in their States. No proposal has been received from the State of Andhra Pradesh. The two defence corridors are intended to provide a fillip to strengthening the defence manufacturing ecosystem in India including all States.

(e) The Government has taken following steps to promote 'Atmanirbhar Bharat' in the defence sector:

- i. Defence Procurement Procedure (DPP)-2016 was revised as Defence Acquisition Procedure (DAP) - 2020, which is driven by the tenets of Defence Reforms announced as part of 'Aatmanirbhar Bharat Abhiyan'. In order to promote indigenous design and development of defence equipment 'Buy {Indian-IDD (Indigenously Designed, Developed and Manufactured)}' category has been accorded top most priority for procurement of capital equipment. The 'Make' Procedure of capital procurement has been simplified. There is a provision for funding up to 70% of development cost by the Government to Indian industry under Make-I category, whereas Make-II procedure provides assurance to the industry for procurement. In addition, there are specific preferences for MSMEs under the 'Make' procedure.
- ii. Ministry of Defence has notified two 'Positive Indigenisation Lists (PILs)' with total 209 items for which there would be an embargo on the import beyond the timeline indicated against each of them, offering a great opportunity to the Indian defence industry to manufacture these items using their own design and development capabilities to meet the requirements of the Armed Forces in the coming years.
- iii. Ministry of Defence has earmarked about 64 per cent of its modernisation funds amounting to almost Rs 71,000 crore under the capital acquisition budget for 2021-22 for procurement from the domestic industries.

- iv. The Government of India has enhanced FDI limit in Defence Sector up to 74% through the Automatic Route for companies seeking new defence industrial license and up to 100% by Government Route wherever it is likely to result in access to modern technology.
- v. An innovation ecosystem for Defence, namely “Innovations for Defence Excellence (iDEX)” was launched in April, 2018. iDEX aims at creation of an ecosystem to foster innovation and technology development in Defence and Aerospace by engaging Industries including MSMEs, Start-ups, Individual Innovators, R&D institutes and Academia and provide them grants/funding and other support to carry out R&D which has potential for future adoption for Indian defence and aerospace needs.
- vi. An indigenization portal, namely SRIJAN, has been launched in August 2020 for DPSUs/Services with an industry interface to provide development support to MSMEs/Start-ups/Industry for import substitution. As of today, 16583 items have been uploaded for indigenisation. Out of them, 2709 items have been indigenised.
- vii. Defence products list requiring Industrial Licences has been rationalised and manufacture of several parts or components are delicensed. The initial validity of the Industrial Licence granted under the IDR Act has been increased from 03 years to 15 years with a provision to further extend it by 03 years on a case-to-case basis. A new online portal has been developed for facilitating filing of online applications for Industrial License under Industries (Development & Regulation) Act - IDR Act 1951/Arms Act 1959.
- viii. Government has established two Defence Industrial Corridors, one each in Uttar Pradesh and Tamil Nadu. It has been envisaged to attract total investments of Rs 20,000 Crore in the two Defence Industrial Corridors of Uttar Pradesh and Tamil Nadu by the year 2024-25. The respective State Governments have also published their Aerospace & Defence Policies to attract and facilitate private players as well as foreign companies including Original Equipment Manufacturers (OEMs) for investments in these two corridors.
- ix. “Offset portal” has been launched in May, 2019 to ensure greater transparency, efficiency and accountability in the process. Reforms in Offset policy have been included in DAP - 2020, with thrust on attracting investment and Transfer of Technology for Defence manufacturing, by assigning higher multipliers to them.

- x. Defence Investor Cell (DIC) has been created in February, 2018 in Ministry of Defence to provide all necessary information including addressing queries related to investment opportunities, procedures and regulatory requirements for investment in the sector.
- xi. Government has notified the 'Strategic Partnership (SP)' Model in May, 2017, which envisages establishment of long-term strategic partnerships with Indian entities through a transparent and competitive process, wherein they would tie up with global Original Equipment Manufacturers (OEMs) to seek technology transfers to set up domestic manufacturing infrastructure and supply chains.
- xii. Inter-Governmental Agreement (IGA) on "Mutual Cooperation in Joint Manufacturing of Spares, Components, Aggregates and other material related to Russian/Soviet Origin Arms and Defence Equipment" was signed in September, 2019. The objective of the IGA is to enhance the After Sales Support and operational availability of Russian origin equipment currently in service in Indian Armed Forces by organizing production of spares and components in the territory of India by Indian Industry by way of creation of Joint Ventures/Partnership with Russian Original Equipment Manufacturers (OEMs) under the framework of the "Make in India" initiative.
